

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT 7430/95]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1993-94, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1993-94.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT 7431/95]

- (6) A copy of the General Reseve Engineer Force Group 'C' and Group 'D' Recruitment (Fourth Amendment) Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 10 in Gazette of India dated the 7th January, 1995 issued under provison to article 309 of the Constitution.

[Placed in Library. See No. LT 7432/95]

#### Notifications under the Administrative Tribunals Act, 1985 etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shrimati Margaret Alva, I beg to lay on the Table :

A copy each of the following Natifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunals Act, 1985 :

- (1) The West Bengal Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1994 published in Notification No. G.S.R. 875 (E) in Gazette of India dated the 21st December, 1994.
- (2) The West Bengal Administrative Tribunal (Procedare) Rules, 1994 published in Notification No. G.S.R. 876(E) in Gazette of India dated the 21st December, 1994.
- (3) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members)

Amendment Rules, 1995 published in Notification No. G.S.R. 39(E) in Gazette of India dated the 20th January, 1995.

[Placed in Library. See No. LT 7433/94]

#### Errata to the Detailed Demands for Grants for the Ministry of Non-Conventional Energy Sources for 1995-96.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : Sir, on behalf of Shri S. Krishna Kumar, I beg to lay on the Table : A copy of the Errata (Hindi and English versions) to the Detailed Demands for Grants for the Ministry of Non-Conventional Energy Sources for the year 1995-96.

[Placed in Library. See No. LT 7434/95]

#### The Education (Amendment) Regulations, 1994.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : Sir, I beg to lay on the Table : (1) A copy of the Education (Amendment) Regulations, 1994 (Hindi and English versions) published in Notification No. 14-55/93 (Part-I)/PCI/2447-2981 in Gazette of India dated the 9th July, 1994 under sub-section (4) of section 18 of the Pharmacy Act, 1948.

[Placed in Library. See No. LT 7435/95]

12.18 hrs.

#### MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th April, 1995, argeed to the following amendments made by the Lok Sabha at its sitting held on the 30th March, 1995, in the Cotton Transport Repeal Bill, 1994 :

#### Enacting Formula

1. Page 1, line 1,-

"Forty-sixth" for "Forty-fifth" substitute

2. Page 1, line 3,

for "1994" substitute "1995".